

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.123. IA/724(AHM)2022  
ITEM No. 124. IA 777 of 2020  
ITEM No. 125. IA/747(AHM)2021  
ITEM No. 126. IA/828(AHM)2021  
ITEM No. 127. IA/8(AHM)2022  
ITEM No. 128. IA/240(AHM)2022 in  
CP(IB) 37 of 2017

**Proceedings under Section 10 IBC**

**IN THE MATTER OF:**

PSL Ltd

.....Applicant

V/s

Edelweiss Assets Reconstruction Co Ltd & Ors

.....Respondent

**Order delivered on ..07/09/2022**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)  
Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Amar Vivek, Ld. Adv. ( in IA/724(AHM)2022)  
: Mr. Kanishk Khetan, Ld. Adv. a.w. Mr. Masoom Shah,  
Ld. Adv. ( for Lucky Holding Pvt. Ltd.)  
For the Respondent : Mr. Zoheb Hossain, Ld. Adv. along with Mr. Vivek  
Gurnani, Ld. Adv. Mr. Shoaib, Alvi, Ld. Adv. ( for ED)  
: Mr. Sandeep Singhi, Ld. Adv. (for one of the stakeholders)  
For the Liquidator : Mr. Rashesh Sanjanwala, Ld. Sr. Adv.  
: Mr. Gaurav Mitra, Ld. Adv.

**ORDER**

For want of time, all matters stand adjourned to 27.09.2022.

-SD-

-SD-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

**DR. MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**

Rajeev